

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
INDORE BENCH**

**IA 164 of 2018 in TP 60 OF 2019
C.P. (I.B) No. 32/NCLT/AHM/2017**

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)


**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2019**

Name of the Company: Kuldeep Verma RP of K S Oil Ltd.
v/s
Ramesh Chandra Garg & Ors.

Section of the Companies Act: Section 19(2),(3) r.w. 14 (1) (b) Section 74 of
the Insolvency and Bankruptcy Code r.w. 11
of NCLT Rules 2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.	Aadit R. Sanjanwala For Ms. Megha Jani	Adv.	R-2	
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COMMON ORDER

The Respondent No. 2 is represented through respective Counsel(s).

The matter is part heard by the regular division bench, today being a Special Bench, list the matter before the regular bench.

List the matter on 03.01.2020.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(MANORAMA KUMARI)
MEMBER (JUDICIAL)

Dated this the 19th day of December, 2019.